

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.381/2001.

Thursday, this the 26th day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Mallika N. Nair,
D/o K.K.Narayanan Nair,
Ex-Literate Casual Labourer,
Trivandrum Division.

Applicant

(By Advocate Shri Majnu Komath)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office,
Park Twan P.O.,
Madras-3.

2. Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Personnel Branch,
Madras-600 003.

3. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

5. The Divisional Mechanical Engineer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 26.4.2001, the Tribunal
on the same day delivered the following:

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O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

M.A. 496/01 filed by the applicant for condonation of delay has been dismissed. This O.A. which has been filed long after the period of limitation, is time barred. Hence, O.A. is rejected under Section 19(3) of Administrative Tribunals'Act, 1985.

Dated the 26th April 2001.


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

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